

आयकर अपीलिय अधिकरण, 'बी' न्यायपीठ, चेन्नई।
IN THE INCOME TAX APPELLATE TRIBUNAL 'B' BENCH: CHENNAI

श्री वी दुर्गा राव, न्यायिक सदस्य एवं श्री एस. जयरामन, लेखा सदस्य के समक्ष

**BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND
SHRI S. JAYARAMAN, ACCOUNTANT MEMBER**

**I.T.A. No.1172/Chny/2019
Assessment Year: 2014-2015**

Shri Asan Meera Mohideen,
No.1, Fathima Street,
Eruvadi – 627 103.
Tamil Nadu

[PAN: BCZPA 7061B]

The Income Tax Officer,
Ward – 1,
Vs. Income Tax Department,
SH-40, Rehmath Nagar East,
Kamaraj Nagar,
Tirunelveli – 627 002.

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by

:

Mr. N. Arjunraj, C.A
for Mr. Sridhar, Advocate

प्रत्यर्थी की ओर से /Respondent by

:

Ms. R. Anita, JCIT

सुनवाई की तारीख/Date of Hearing

:

20.10.2020

घोषणा की तारीख /Date of Pronouncement

:

20.10.2020

आदेश / ORDER

PER V. DURGA RAO, JUDICIAL MEMBER:

The appeal filed by the Assessee is directed against the order of the learned Principal Commissioner of Income Tax, Madurai in C.A. No.114/23/PCIT-2/MDU/2018-19, dated 21.03.2019 relevant to the assessment year 2014-2015.

2. The learned Counsel for the Assessee filed a petition dated 20.10.2020 saying that the Assessee wants to withdraw this appeal. The

learned Departmental Representative has not raised any objection to withdraw the appeal. Thus, the appeal filed by the Assessee is liable to be dismissed. Accordingly, the appeal filed by the Assessee is dismissed as withdrawn.

3. In the result, the appeal filed by the Assessee is dismissed.

Order pronounced on 20th October, 2020 in Chennai.

Sd/-

(श्री एस. जयरामन)

(S. JAYARAMAN)

लेखा सदस्य/ACCOUNTANT MEMBER

Sd/-

(वी दुर्गा राव)

(V. DURGA RAO)

न्यायिक सदस्य/JUDICIAL MEMBER

चेन्नई/Chennai, दिनांक/Dated: 20th October, 2020

IA, Sr. P.S

आदेश की प्रतिलिपि अग्रेषित/Copy to: 1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF